

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIDDHARTHA ENGINEERING LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	SIDDHARTHA ENGINEERING LIMITED
2	Date of incorporation of corporate debtor	20/11/1986
3	Authority under which corporate debtor is incorporated / registered	ROC CUTTACK
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:U74210OR1986PLC001762
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.1015, Near NH5, Nayapalli, Bhubaneswar 751012, Orissa, India
6	Insolvency commencement date in respect of corporate debtor	01.12.2021
7	Estimated date of closure of insolvency resolution process	30/05/2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Prasanta Kumar Mallik Registration No.IBBI/PA-002/IP-N00937/2020-2021/13059
9	Address and e-mail of the interim resolution professional, as registered with the Board	G A Plot No. 212, Bharatpur, Bhubaneswar 751003, Odisha. Email: mallik_prasantakumar@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	G A Plot No.212, Bharatpur, Bhubaneswar 751003, Odisha cirp.siddhartha@gmail.com
11	Last date for submission of claims	15/12/2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None as per available information
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in Physical Address: Not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SIDDHARTHA ENGINEERING LIMITED on 01/12/2021.

The creditors of SIDDHARTHA ENGINEERING LIMITED, are hereby called upon to submit their claims with proof on or before 15/12/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form A.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : PRASANTA KUMAR MALLIK
Date and Place : 03/12/2021, Bhubaneswar

